

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.546 of 1996 and O.A.No.547 of 1996

Tuesday, this the 21st day of May, 1996

CORAM

HON'BLE MR P V VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

O.A. 546/1996

K. Saraswathy, D/o Neelakandan,
Ex- Casual Labourer,
Southern Railway, Trivandrum Division,
Residing at: Plaveli Parambil,
Ponakam P.O., Mavelikkara.

..Applicant.

By Advocate Mr T.C. Govindaswamy.

Vs

1. Union of India through the
General Manager, Southern Railway,
Park Town P.O., Madras-3.
2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division, Trivandrum-14. ..Respondents
By Advocate Mr Mathews J. Nedumpara.

O.A. 547/1996

R. Vijayamma, D/o Raghavan,
Ex- Casual Labourer,
Southern Railway, Trivandrum Division,
Residing at: Velanthazhe Veedu,
Umbaranadu, Mavelikkara, Kerala.

.. Applicant

By Advocate Mr T.C. Govindaswamy.

Vs

1. Union of India through the
General Manager, Southern Railway,
Headquarters Office,
Park Town P.O., Madras-3.
2. The Senior Divisional Personnel Officer,
Southern Railway,
Trivandrum Division, Trivandrum- 14. ..Respondents
By Advocate Mr Mathews J. Nedumpara.

The applications having been heard on 21st May 1996,
the Tribunal on the same day delivered the following:

ORDER

Applicants in these two cases are casual labourers.

They pray that they may be considered for re-engagement in accordance with their seniority.

2. When the case came up for hearing today, learned counsel for respondents submitted that the applicants have since been offered employment.

3. In view of the submission, it is not necessary to proceed with the applications. I record the submission and dispose of the applications accordingly. No costs.

Dated the 21st May, 1996.

A. Venkatakrishnan
P V VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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